

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

APPEAL No. 58 of 2025

IN THE MATTER OF:

M/S SANTOSH MEDICAL COLLEGE HOSPITAL.....APPLICANT

VERSUS

UTTAR PRADESH POLLUTION CONTROL BOARD

.....RESPONDENT(s)

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THROUGH COUNSEL



BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR STATE OF U.P.

EMAIL- bhanwar09jadon@gmail.com

Ph: 9639286572

DATE: 10.12.2025

PLACE: NOIDA



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

APPEAL No. 58 of 2025

IN THE MATTER OF:

M/S SANTOSH MEDICAL COLLEGE HOSPITAL..... APPLICANT

VERSUS

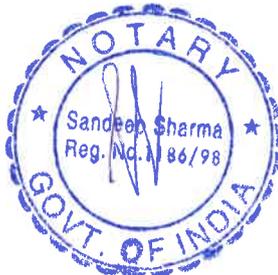
UTTAR PRADESH POLLUTION CONTROL BOARD

.....RESPONDENT(s)

**RESPONSE ON BEHALF OF UTTAR PRADESH POLLUTION
CONTROL BOARD IN COMPLIANCE OF THE ORDER DT. 10.11.2025
PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW
DELHI**

I, Ankit Singh aged about 38 years S/o Sh. Ajit Singh, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board, Ghaziabad do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present response.



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2. That I state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE DISPUTE

3. That the present Appeal has been preferred by the Appellant under Section 16 read with Section 18 of the National Green Tribunal Act, 2010 challenging the Order-cum-Show Cause Notice dated 04.07.2019 issued by the Uttar Pradesh Pollution Control Board (herein referred to as “UPPCB”).

II. MAINTAINABILITY AND LIMITATION OF THE PRESENT APPEAL

4. That Section 16 of the National Green Tribunal Act, 2010 mandates that any Appeal against an order of the Pollution Control Board must be filed within 30 days from the date of communication of the impugned order.
5. That even upon showing sufficient cause, the Hon’ble Tribunal may condone delay only up to a maximum additional period of 60 days, and no further extension is permissible in law.



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6. That the present Appeal has been filed several years beyond the maximum statutory period of 90 days (30 + 60 days). The delay is gross, unexplained, and absolutely barred by limitation. Therefore, the Appeal is not maintainable and is liable to be dismissed in limine.

III. AUTHORIZATION ISSUED TO THE APPELLANT

7. That the UPPCB had issued an Authorization/NOC dated 18.04.2019 under the Bio-Medical Waste Management Rules, 2016 for a period of 3 years, valid upto 17.04.2022 permitting the Appellant to dispose of biomedical waste generated in the hospital through M/s Environ Waste Collection LLP.

A copy of the said Authorization dated 18.04.2019 is annexed as **ANNEXURE R-1**.

IV. INSPECTION OF THE APPELLANT'S HOSPITAL ON 11.06.2019 AND FINDINGS

8. That the UPPCB conducted an inspection of the Appellant's hospital on 11.06.2019, wherein the following non-compliances and violations were recorded:

- The hospital was **found operational**.

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- Total bed capacity was found to be **646 beds**.
- **No Effluent Treatment Plant (ETP)/ STP** was installed for treatment of effluents generated from the pathology laboratory and operation theatres.
- The hospital was **operating without obtaining Consent to Establish (CTE) or Consent to Operate (CTO)** under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.
- The above violations indicated a significant potential for adverse impact on public health due to untreated effluent discharge.

A copy of the inspection report dated 11.06.2019 is annexed as **ANNEXURE R-2**.

V. RECOMMENDATION TO THE UPPCB, LUCKNOW

9. That it is further submitted that with respect to the non-compliance observed by UPPCB in the aforementioned inspection, the UPPCB has written a recommendation letter dt. 21.06.2019 to the Chief Environment Officer, Circle- I, UPPCB, Lucknow **to impose environmental compensation upon the said institution and take further necessary actions.**

A Copy of the letter dt. 21.06.2019 has been annexed herewith as **ANNEXURE R-3**.



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**VI. IMPOSITION OF ENVIRONMENTAL COMPENSATION
AND SHOW CAUSE NOTICE FOR CLOSURE AND
DISCONNECTION OF ELECTRICITY**

10. That, in view of the serious violations observed, the UPPCB issued a Show Cause Notice under Section 33A of the Water Act, 1974 for closure and disconnection of electricity dated 04.07.2019. That vide the said letter Environmental Compensation of Rs. 20,93,760/- (Rupees Twenty Lakh Ninety-Three Thousand Seven Hundred Sixty Only) was also imposed upon the Appellant.

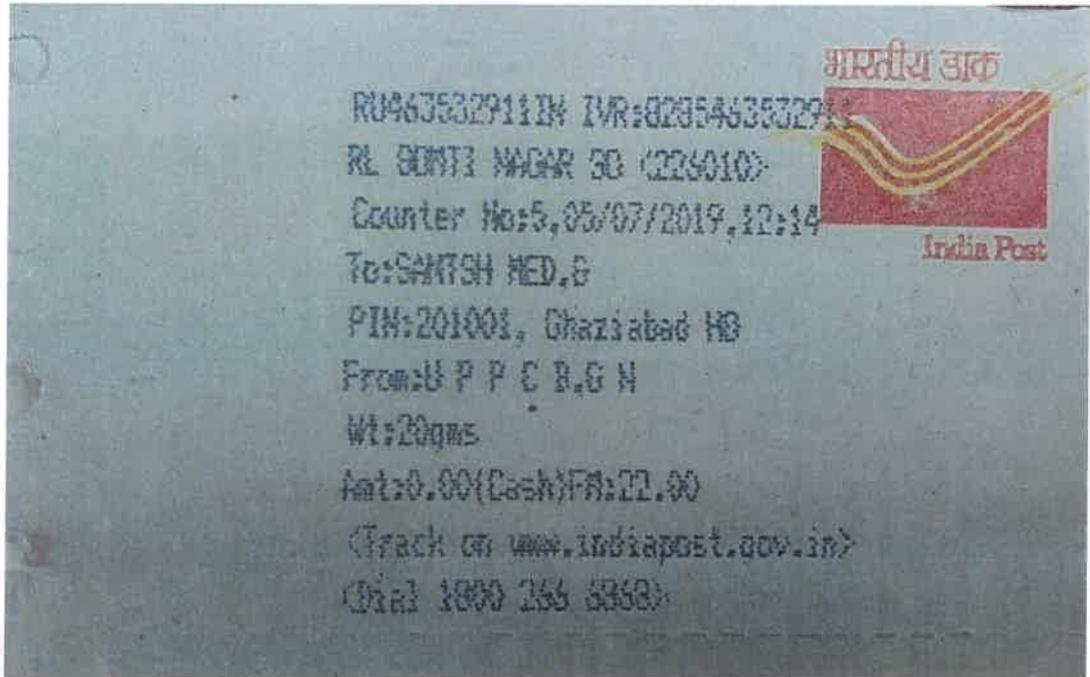
A copy of the Order dated 04.07.2019 is annexed as ANNEXURE R-4.

**VII. SERVICE OF SHOW CAUSE NOTICE FOR CLOSURE,
DISCONNECTION OF ELECTRICITY AND
IMPOSITION OF ENVIRONMENTAL
COMPENSATION UPON THE APPELLANT**

11. That the aforesaid Order dated 04.07.2019 was duly dispatched by the UPPCB, Lucknow to the Appellant at its address Santosh Medical College Hospital, Ambedkar Road, Old Bus Stand, Ghaziabad—through Registered Post on 05.07.2019. The said receipt is here as under:



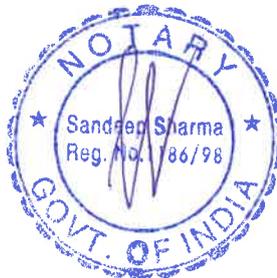
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A Copy of the receipt has been annexed herewith as **ANNEXURE R-5**.

12. That it is submitted that as per the operational policy of the India Post website, tracking data is purged after a certain period. Accordingly, the historical delivery status dating back to 2019 is no longer retrievable online .

A Copy of the screenshot from the website has been annexed herewith as **ANNEXURE R-6**.



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VIII. SUBSEQUENT APPLICATIONS SUBMITTED BY THE APPELLANT

13. That the Appellant submitted an application dated 14.12.2022 for grant of Consolidated Consent and Authorization (CCA). That the said application was rejected by the UPPCB vide letter dt. 05.01.2023. Further, the Appellant submitted application dated 06.06.2025 seeking Consent to Establish (CTE) under the Water and Air Acts. That the said application was also rejected by UPPCB vide letter dt. 07.08.2025.

Copies of the letters dt. 05.01.2023 and 07.08.2025 have been annexed herewith as **ANNEXURE R-7**.

IX. FOLLOW-UP INSPECTION DT. 26.11.2025 AND FINDINGS

14. That the UPPCB again conducted an inspection of the Appellant's unit on 26.11.2025, wherein it was observed that:

- That the institution has submitted an online application dated **19.11.2025** for renewal of Consent under the Water and Air Acts, which is presently pending consideration. In the said application, the number of beds was inadvertently mentioned as **900**; however, vide its letter dated **29.11.2025**, the institution clarified that it has **only 500 beds**, and that the higher figure was due to an inadvertent error.



A Copy of the application dt. 19.11.2025 and letter dt. 29.11.2025 has been annexed as **ANNEXURE R-8**.

- That as per the letter dt. 29.11.2025 submitted by the institution, the details of water consumption and discharge are as follows:

Water Consumption

- Domestic: 220.0 KLD
- Industrial: 25.0 KLD
- Plantation: 5.0 KLD (Treated water)
- Washing: 5.0 KLD (Treated water)

Water Discharge

- Domestic: 200.0 KLD
- Industrial: 20.0 KLD

- For treatment of domestic effluent, the institution has installed and is operating an **STP of 320 KLD capacity**, and for treatment of effluent generated from laboratory, OT etc., an **ETP of 50 KLD** capacity has been installed and made operational.

- **Major units of the STP include:** Bar Screen, Oil & Grease Trap, Anoxic Tank, MBBR-1 & 2, Tube Settler, Multi Grade Filter, Activated Carbon Filter, Filter Press, etc.

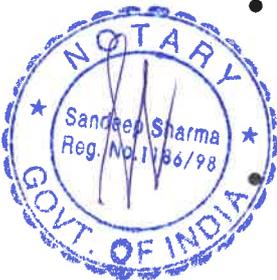


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Major units of the ETP include: Collection with Screen Chamber, Reactors Tank 1, 2, 3, Tube Settler, Filter Press, Common Multi Grade Filter, Common Activated Carbon Filter, etc.

The final outlet of both ETP and STP is common.

- During the inspection, a sample of the treated effluent from the ETP and STP was collected and submitted to the Regional Laboratory, Ghaziabad, for analysis. As per the analysis report received from the laboratory, all parameters were found within prescribed limits. The analysis report is enclosed with the inspection report.
 - For alternate power supply, a DG set of 1010 KVA capacity was found installed in the institution, equipped with RECD and a chimney of approximately 32 meters height from ground level as an air pollution control measure.
 - The institution deposited **Rs. 60,000** towards 3-year fees through Nivesh Mitra along with the renewal application.
 - As per the balance sheet submitted by the institution, the total capital investment is between Rs.25 crore and Rs.50 crore.
- As per the UPPCB circular dated 23.04.2018, the total fee applicable for the period from 2009 to 2028, including initial fees, amounts to Rs.8,40,000/-.



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A Copy of the circular dt. 23.04.2018 has been annexed herewith as **ANNEXURE R-9** .

- The institution has submitted proof of having deposited the outstanding fee of Rs.7,80,000/- in the designated account of Board Headquarters on 29.11.2025.

A copy of the inspection report dated 26.11.2025 is annexed as **ANNEXURE R-10**

Conclusion as per the Inspection:

- A decision may be taken at the UPPCB Headquarters, Lucknow regarding the environmental compensation of Rs. 20,93,750/- imposed on the institution.
- After submission of compliance regarding the Show Cause Notice dated 04.07.2019 issued under Section 33A of the Water Act, 1974, the application may be considered for grant of Consent to Operate under Water/Air Acts for the period up to the year 2028.

X. RECOMMENDATION LETTER FOR ISSUANCE OF CTO; SUBJECT TO REVOCATION OF SHOW CAUSE NOTICE DT. 04.07.2019:

15. That pursuant to the findings of the inspection dated 26.11.2025, a recommendation letter dated 01.12.2025 was issued by the Deponent to



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the Chief Environmental Officer, UPPCB, Lucknow, recommending issuance of CTO, subject to revocation of the show cause notice cum order dt. 04.07.2019.

A Copy of the letter dt. 01.12.2025 has been annexed herewith as **ANNEXURE R-11.**

XI. DISPOSAL OF SHOW CAUSE NOTICE-CUM- ORDER

DT. 04.07.2019

16. That further the UPPCB vide letter dt. 09.12.2025 to the Santosh Medical Hospital has disposed of the Show cause notice dt. 04.07.2019 on the basis of the aforementioned recommendation letter dated 01.12.2025, subject to the following conditions:

- The unit shall submit compliance reports regarding the conditions stipulated in the Consent to Operate (Water/Air) issued by the State Board within one month.
- The unit shall ensure full compliance with the Bio-Medical Waste Management Rules, 2016.
- The unit shall ensure proper and efficient operation and maintenance of the Water and Air Pollution Control Systems so that the effluent and emissions remain within the prescribed standards.



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- The unit shall get the ETP outlet sample analysed by the State Board laboratory on a payment basis and submit the analysis report to the State Board within three months.
- The unit shall strictly comply with all orders issued from time to time by the Hon'ble Supreme Court, Hon'ble High Court, Hon'ble NGT, Central Pollution Control Board, and CAQM.

A Copy of the letter dt. 09.12.2025 has been annexed herewith as

ANNEXURE R-12

17.Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

[Handwritten Signature]

DEPONENT

VERIFICATION

Verified at Ghaziabad on this 10th day of December, 2025, that the contents of the above affidavit from paragraphs 1 to 17 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

10 DEC 2025



ATTESTED

(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)

[Handwritten Signature]

DEPONENT

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संक्रमण सं०

H-35/15

सी-1 / बीएमडब्ल्यू-03 / गाजि0 / 2019

दिनांक

23/4/19

To,

Prof. Tripta Bhagat
Medical Superintendent
Santosh Medical College & Hospital
No.1, Ambekar Road, Ghaziabad (U.P.)

Sub: Authorization for operating facility for (Generation, Collection, Reception, treatment, storage, transport and disposal of biomedical waste) under the provision of Bio-Medical Waste Management Rules, 2016.

Sir,

With reference to your application received in this office on date. 20.02.2019 an Authorization No. 011/2019/AMWC dated 18-04-2019 as prescribed under rule 10 of the Bio Medical Waste Management Rule: 2016.

You are requested to strictly comply with all conditions and send monthly progress report to the Board. The authorization is valid for a period up to 03 Years from the date of issue

Yours Sincerely,

(A.K. Tiwari)

Chief Environmental Officer, (C-1)

Copy to: The Regional Officer, U.P. Pollution Control Board, Ghaziabad for information and necessary action and with direction to send the point wise compliance report at the earliest.

Chief Environmental Officer, (C-1)

संक्रमण सं०
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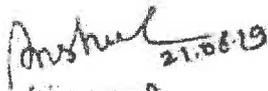
T.C. 11/1, Vaidya Khurd
Gomti Nagar, Lucknow - 226010
Phone : 2720638, 2720691, 2720681
Fax : 0522-2720754
e-mail : info@uppcb.com

मैसर्स सन्तोष मेडिकल कॉलेज हास्पिटल अम्बेडकर रोड निकट पुराना बस स्टैण्ड गाजियाबाद।

उक्त इकाई का निरीक्षण अघोहस्ताक्षरकर्ताओं द्वारा दिनांक 11.06.2019 को किया गया निरीक्षण के समय डा० तृप्ता मेडिकल सुपरिटेण्डेन्ट (मौ०-09810646733) इकाई प्रतिनिधि के रूप में उपस्थित थी एवं इकाई संचालित पाई गई निरीक्षण एवं बर्तानुसार आख्या निम्नवत है:-

1. उक्त इकाई एक मेडिकल कॉलेज एवं अस्पताल है जिसकी क्षमता 645 बैड्स की है।
2. इकाई में पथोलॉजी लैब, ऑपरेशन थियेटर, से जनित संदूषित उत्स्रवाह के शुद्धिकरण हेतु उत्स्रवाह शुद्धिकरण संयंत्र (ETP) स्थापित नहीं है।
3. इकाई से जनित घरेलू एवं ट्रेड उत्स्रवाह का निस्तारण नगर निगम की सीवर लाइन के माध्यम से किया जाता है।
4. इकाई का संचालन बोर्ड से सहमति जल/वायु प्राप्त किये बिना ही किया जा रहा है, जोकि प्रदूषण नियंत्रण अधिनियमों का स्पष्ट उल्लंघन है।
5. उक्त हास्पिटल के विरुद्ध पर्यावरणीय क्षतिपूर्ति की गणना केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइड लाइन दिनांक 08.02.2019 के अनुसार दिनांक 08.02.2019 आधार तिथि मानते हुये वर्तमान दिनांक 21.06.2019 तक पर्यावरणीय क्षतिपूर्ति- गणना सूत्र में $PI = 50$ को आधार माना जा सकता है, $N=134$ को आधार माना जा सकता है, गणना सूत्र में $R=250$ को आधार माना जा सकता है, गाइड लाइन के अनुसार गणना सूत्र में $S=1.0$ को आधार माना जा सकता है एवं गणना सूत्र में $LF=1.25$ को आधार माना जा सकता है, $(EC=PI \times N \times R \times S \times LF) = 50 \times 134 \times 250 \times 1.0 \times 1.25 = 20,93,750/-$ रू० 20,93,750/- (रुपया बीस लाख तिरन्चे हजार सात सौ पचास मात्र) अधिरोपित किये जाने की संस्तुति की जाती है।

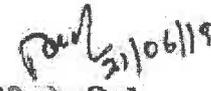
अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुए हास्पिटल के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए के अन्तर्गत विधिक कार्यवाही तथा पर्यावरणीय क्षतिपूर्ति रू० 20,93,750/- मात्र अधिरोपित किये जाने की संस्तुति सहित आख्या अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही प्रस्तुत है।


21.06.19

(अंशुल शर्मा)
अवर अभियंता

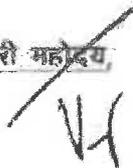


(सपना श्रीवास्तव)
सहायक वैज्ञानिक अधिकारी


21/06/19

(बी०के० सिंह)
सहायक अभियंता

क्षेत्रीय अधिकारी महोदय,





क्षेत्रीय कार्यालय—उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

संदर्भ संख्या : 1747/2019/20/19

दिनांक : 21-6-19

सेवा में,

मुख्य पर्यावरण अधिकारी, वृत्त-1
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: मैसर्स सन्तोष मेडिकल कॉलेज हास्पिटल अम्बेडकर रोड निकट पुराना बसा स्टेण्ड
गाजियाबाद के विरुद्ध विधिक कार्यवाही किये जाने के सम्बन्ध में।

महोदय,

कृपया बोर्ड मुख्यालय के पत्र संख्या एच० 36204/सी०-1/एन०जी०टी०/सा०70/2019
दिनांक 21.05.2019 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के अनुपालन में इस कार्यालय के
प्राधिकृत अधिकारियों द्वारा दिनांक 11.06.2019 को उपरोक्त वर्णित इकाई का निरीक्षण किया गया
निरीक्षण आख्या संलग्न है। निरीक्षण आख्या में की गयी संस्तुति के आधार पर प्रश्नगत हास्पिटल
के विरुद्ध पर्यावरण क्षतिपूर्ति अधिरोपित एवं विधिक कार्यवाही किये जाने की संस्तुति की जाती
है।

संलग्नक—उपरोक्तानुसार।

भवदीय


(विवेक सिंह)
क्षेत्रीय अधिकारी



उ० प्र० प्रदूषण नियंत्रण बोर्ड,

टीसी-12वी, विभूति खण्ड,
गोमती नगर, लखनऊ

2/2/19

S-218

पंजीकृत

पत्रांक 133228 / सी-1 / सा०-420 / का०ब०नो०-जल / 2019

दिनांक 4-7-19

मै० संतोष मेडिकल कालेज हास्पिटल,
अम्बेडकर रोड, निकट-पुराना बस स्टैण्ड,
गाजियाबाद

214

यह कि मै० संतोष मेडिकल कालेज हास्पिटल, अम्बेडकर रोड, निकट-पुराना बस स्टैण्ड, गाजियाबाद जो कि मानव चिकित्सा में प्रयुक्त होने वाली वस्तुओं का प्रयोग कर विभिन्न प्रकार के मरीजों की चिकित्सा हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 47 के अन्तर्गत एक कम्पनी है।

यह कि हास्पिटल का निरीक्षण बोर्ड के क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा दिनांक-11.06.2019 को किया गया। निरीक्षण के समय हास्पिटल संचालित पाया गया। हास्पिटल में बेड की क्षमता 645 है। हास्पिटल में पैथॉलॉजी लैब, आपरेशन थियेटर से जनित प्रदूषित उत्प्रवाह के शुद्धिकरण हेतु उत्प्रवाह शुद्धिकरण संयंत्र स्थापित नहीं किया गया है। हास्पिटल का संचालन बोर्ड से सहमति जल/वायु प्राप्त किये बिना ही किया जा रहा है जो कि प्रदूषण नियंत्रण अधिनियमों का स्पष्ट उल्लंघन है।

यह कि उपरोक्त वर्णित तथ्यों तथा हास्पिटल द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में आपके हास्पिटल के विरुद्ध निषेधात्मक कार्यवाही करते हुए हास्पिटल के संचालन को रोका जाये।

A.B./2/19

अतः क्षेत्रीय अधिकारी, गाजियाबाद की आख्या एवम् संस्तुति तथा मा० एन०जी०टी० के निर्देशों तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाईड लाईन के अनुसार सक्षम अधिकारी की अनुमति से मै० संतोष मेडिकल कालेज हास्पिटल, अम्बेडकर रोड, निकट-पुराना बस स्टैण्ड, गाजियाबाद के विरुद्ध पर्यावरणीय क्षतिपूर्ति के रूप में रूपया-20,93,750/- (रूपया बीस लाख तिरानबे हजांर सात सौ पचास मात्र) की धनराशि अधिरोपित की जाती है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33 ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन निम्नलिखित कारण बताओ नोटिस जारी किया जाता है :-

- 1- यह कि क्यों न मै० संतोष मेडिकल कालेज हास्पिटल, अम्बेडकर रोड, निकट-पुराना बस स्टैण्ड, गाजियाबाद के संचालन को बन्द कर दिया जाये?
- 2- यह कि क्यों न सक्षम अधिकारियों से अपेक्षा की जाये कि वे मै० संतोष मेडिकल कालेज हास्पिटल, अम्बेडकर रोड, निकट-पुराना बस स्टैण्ड, गाजियाबाद को दी जाने वाली विद्युत आपूर्ति की सुविधाओं सहित अन्य समस्त सुविधाओं जिसमें पानी आदि की आपूर्ति भी सम्मिलित है, को तत्काल प्रभाव से विच्छेदित कर दें?

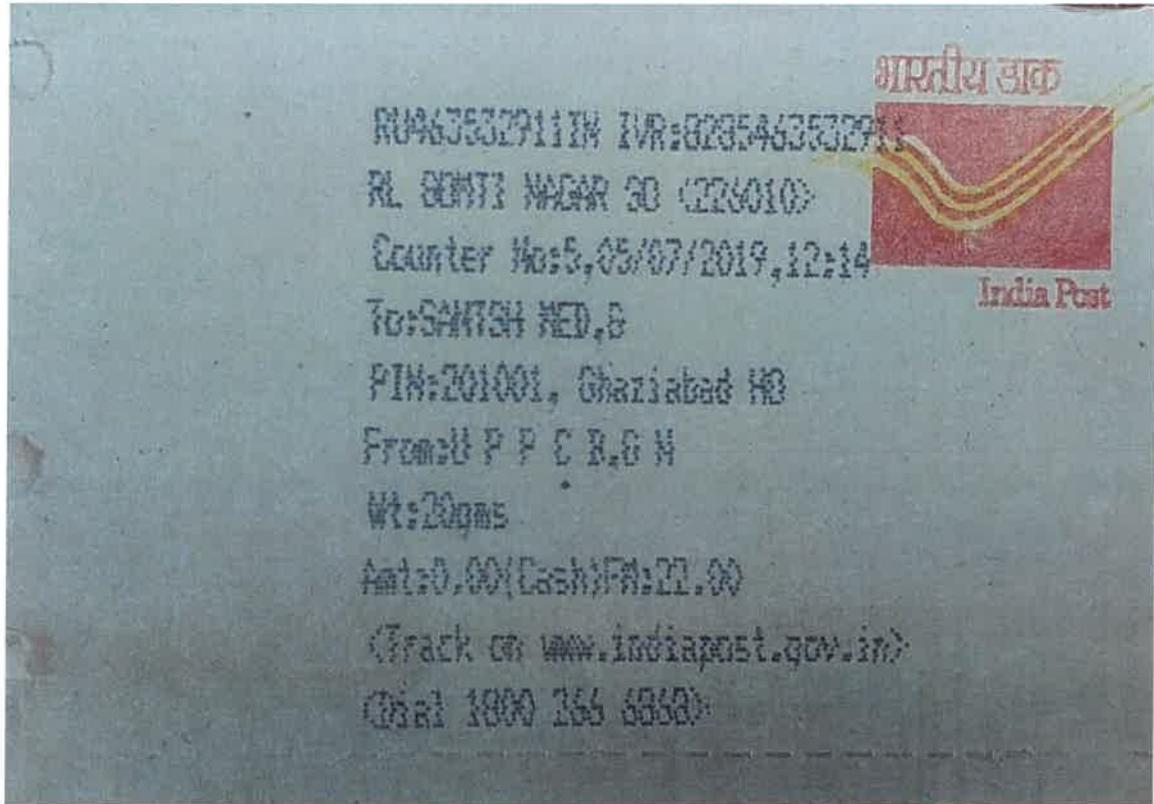
अतः अस्पताल को निर्देशित किया जाता है कि बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि उ०प्र० प्रदूषण नियंत्रण बोर्ड के यूनिजन बैंक आफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या-701502010002104 आईएफसी कोड-UBIN 0570450 में 15 दिन के अन्दर जमा करना सुनिश्चित करें तथा उपरोक्त कारण बताओ नोटिस पर अपना स्पष्टीकरण पर्यावरणीय क्षतिपूर्ति जमा करने के साथ 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में सन्तोषजनक उत्तर प्राप्त न होने तथा पर्यावरणीय क्षतिपूर्ति की धनराशि बोर्ड के खाते में जमा न करने की दशा में उपरोक्त निर्देशों (बिन्दु संख्या-1 व 2) की पूर्ति कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व अस्पताल एवं अस्पताल के संचालन के प्रति उत्तरदायी व्यक्तियों का स्वयं का होगा।

(ए० के० तिवारी)
मुख्य पर्यावरण अधिकारी, वृत्त-1

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय ससमय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-1





Department of Posts
Government of India
Ministry of Communications

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Consignment/MO Tracking Report

Consignment/MO Number: **RU463532911IN**

Article Number:

Article Type:

Tariff:

₹ 0

Booked At:

Booked On:

Destination:

Origin Pincode:

Destination Pincode:

Event	Date	Time	Office
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UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
172142/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/202
2

Dated : 05/01/2023

To ,

M/S PARAMASIVAM MAHALINGAM
SANTOSH MEDICAL COLLEGE AND HOSPITAL - SANTOSH TRUST
AMBEDKAR ROAD, GHAZIABAD, UTTAR PRADESH, GHAZIABAD, 201009
GHAZIABAD

Sub : Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016.

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 14/12/2022 and received on 14/12/2022 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 04/01/2023 . Your consent application is hereby refused due to following reason.

Reasons :-

Unit was raised query online on 23.12.2022 to submit the following information/ documents:-

- 1-Copy of allotment letter of site from competent authority/GDA.
- 2-Approved Lay out map of site from competent authority/GDA.
- 3-Copy of earlier CTE/CTO and its compliance report.
- 4-Copy of latest balance sheet for fee verification.
- 5-Copy of NOC from UPGWD for ground water abstraction and alternat source.
- 6-Details of ETP and STP with capacity and feasibility report.
- 7-Details of water balance with domestic and industrial and generation and treatment.
- 8-Copy of earlier HWM certificate and its compliance report.
- 9-Compliance of BMW Rules, 2016 as amended.
- 10-Copy of Fire NOC

The application can't be processed in deficiency of above information/ documents. Hence the application is here by rejected.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

This order is issued with the approval of competent authority.

UTSAV SHARMA
Digitally signed by
UTSAV SHARMA
Date: 2023.01.05
08:08:57 +05'30'

(Authorized Signatory)

Utsav Sharma
Regional Officer

Copy To -

CEO-1, UPPCB, LUCKNOW

Utsav Sharma
Regional Officer
(Authorized Signatory)



U.P. POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Category : RED

Application Id : 32293581

Ref No. -

Dated : 07/08/2025

242162/UPPCB/Ghaziabad(UPPCBRO)/CTE/GHAZIABAD/2025

To ,

M/S G POOVALINGAM

SANTOSH HOSPITAL A UNIT OF SANTOSH TRUST

1,ambedkar rd,opposite old bus stand,maliwara,nehru nagar,Ghaziabad,uttar pradesh-

201001,GHAZIABAD,

GHAZIABAD

Sub : Consent To Establish(C.T.E) Application under section 25/26 of Water (Prevention & Pollution of control) Act, 1974 as amended and section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended

Kindly refer to your application for Consent to Establish (C.T.E) dated 06/06/2025 received on 06/06/2025 for the proposed Project of SANTOSH HOSPITAL A UNIT OF SANTOSH TRUST Expansion of Existing Unit/ Modernization/diversification of existing plant at 1,ambedkar rd,opposite old bus stand,maliwara,nehru nagar,Ghaziabad,uttar pradesh-201001,GHAZIABAD, under section 25/26 of Water (Prevention & Pollution of Control) Act 1974 as amended and section 21 of Air (Prevention & control of Pollution) Act, 1981 as amended.. Your Consent to Establish application is hereby Refused due to following reasons :

Reason:

As per RO report attached dated- 28.06.2025 and noting dated- 30.06.2025 that Project Proponent has not submitted following required information/documents till date :-

1. A show cause notice under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Environmental Compensation of Rs. 20,93,750/- imposed by HO letter number H-38228/C-1/SA-420/CA-Water/2019, Dated-04-07-2019, which is currently effective. No reply has been received in this office regarding the Show Cause Notice dated- 04.07.2019 issued to HCF.
2. No information regarding ETP/STP is provided.
3. HCF has not provide UPGWD NOC.
4. HCF has not informed about Source of Air Pollution and its APCS status.
5. HCF has valid CTO only upto 31.12.2008.

The Consent To Establish (C.T.E) Application under section 25/26 of The Water (Prevention & Control of Pollution) Act, 1974 as amended and section 21/22 of The Air (Prevention & Control of Pollution) Act 1981 as amended, is hereby refused and you are hereby informed to comply the mandatory provisions of aforesaid acts.

ANAND KUMAR
ANAND

Digitally signed by
ANAND KUMAR ANAND
Date: 2025.08.07 10:37:28
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(Authorized Signatory)

ANAND KUMAR Digitally signed by ANAND
KUMAR ANAND
ANAND Date: 2025.08.07 10:37:43
+05'30'

A. K. ANAND

Chief Environmental Officer (Incharge), Circle-1

Copy To -

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

ANAND KUMAR Digitally signed by ANAND
KUMAR ANAND
ANAND Date: 2025.08.07 10:37:51
+05'30'

A. K. ANAND

Chief Environmental Officer (Incharge), Circle-1

(Authorized Signatory)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Application No : 34563257

FORM II

[See paragraphs 11 (2) and 12 (1)]

APPLICATION FOR CONSENT TO OPERATE AN INDUSTRIAL PLANT, UNDER SECTION 25 OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 21 OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981

From

SANTOSH HOSPITAL A UNIT OF SANTOSH TRUST, 1, Ambedkar rd, opposite old bus Stand, malivara, nehru nagar, Ghaziabad, Uttar Pradesh-201001, GHAZIABAD, 201001
opposite old bus stand,
Bhojpur,
GHAZIABAD

To

The Member Secretary
Uttar Pradesh State Pollution Control Board/Committee
T.C. 12M, Vibhuti Khand, Gomti Nagar,
Lucknow (226010).

Sir,

I/ We hereby apply for Consent to operate an industrial plant or renewal of consent under section 25 of the Water (prevention & control of pollution) act, 1974 (6 of 1974) or for amended product, operation or process, or treatment and discharge of sewage / trade effluent and under section 21 of the Air (prevention & control of pollution) act, 1981 (14 of 1981) or for amended product, operation or process, or treatment and emission or continuation of emission of air pollutants.

from a land / premises owned by M/s. _____

at location _____

as per the details given below:

"This is computer generated document from OCMMSP/UPPCB"

SANTOSH HOSPITAL A UNIT OF SANTOSH TRUST, 1, Ambedkar rd, opposite old bus Stand, malivara, nehru nagar, Ghaziabad, Uttar Pradesh-201001, GHAZIABAD, 201001, 34563257

Page 1

TO BE FILLED BY APPLICANT
PART A: GENERAL

S. No.	Required Details	:	
1.0	Project Details		
1.1	Name of the Project / Industry / TSDF	:	SANTOSH HOSPITAL A UNIT OF SANTOSH TRUST
1.2	Project Proposal	:	Renew
1.3	Details of Environment Clearance	:	NA
1.4	Address of the Site / Unit	:	Plot / Survey No
		:	1 Ambedkar rd
		:	Village
		:	opposite old bus stand
		:	Tehsil
		:	Bhojpur
:	District	:	GHAZIABAD
:	State / UT	:	Uttar Pradesh
:	Pin code	:	201001
2.0	Details of Applicant / Occupier		
2.1	Name of the Applicant / Occupier	:	G POOVALINGAM
2.2	Designation	:	auth sign
2.3	Nationality of the Occupier	:	
2.4	Correspondence Address	:	Plot / Survey No / Street Name
		:	No.1,santosh nagar ,pratap vihar
		:	Village / Town / City
		:	Tehsil / Taluk
		:	District
		:	GHAZIABAD
:	State / UT	:	
:	Pin code	:	201009
2.5	Contact Details of Plant Head with Alternate details	:	Name & Designation
		:	1.
		:	e-mail address
		:	1. santoshtrustuppb@gmail.com
:	Landline Number	:	1. 01122222224
:	Mobile Number	:	1. 96258222021

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201001, GHAZIABAD, 201001, 34263257

Page 2

3.0	Legal Status of the Company	
3.1	Individual / Proprietary concern / Partnership firm / Joint family concern / Private Limited Company / Public Limited Company / Foreign Company / Limited Liability Partnership. Note: Registration Number and Authority shall be mentioned.	
3.2	Central Govt. / State Govt. / Central PSU / State PSU / Joint Venture (Pvt. + Govt.), (Govt. + Govt.), (Pvt. + Pvt.)	Pvt. <hr/> <hr/>

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201001, GHAZIABAD, PIN 201001, 34563857

Page 3

4.0	Location of the Project /Industry/Activity:		
4.1	Location	:	
4.2	Bounded Latitudes (North)(8 digit after decimal	:	28.7054940
4.3	Bounded Longitudes (East)(8digit after decimal	:	77.1614960
4.4	Located in Eco-Sensitive Zone of Protected Area, Coastal Regulation Zone, Biosphere, Reservoir, Forests, Mangroves, Rivers, Archeological monuments, Critically Polluted Area, Non-attainment Cities, Polluted River Stretch, Hill stations (altitude > 600M), Major towns and Cities	:	Eco-Sensitive Zone of Protected Area
4.5	Survey of India Topo Sheet Number	:	
4.6	Land details (as per Panchayat, Tehsil, District)	Owned/Leased	Leased
		Total Area in Ha	1.4
		a) Non-Forest in Ha	0
		b) Forest in Ha	
		Annual Lease Value, in case of Leased in Rs.	
		Buildup Area in Sq. M.	14000
4.7	Extent of Land in Sq. m	Green Belt cover in % of total area	0
		Own-Agricultural	0
		Industrial	0
		Converted	0
		Industrial Area	0
		a) Applied and not allotted	0
		b) Applied and allotted	0
c). Leased	0		

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5.0	Category & Classification of the Project/Industry/Activity :					
5.1	Category of Industry (Red, Orange, and Green)	Category	RED			
		Pollution Index	2			
5.2	Industrial Sector/Type	3.3 Health Care Facilities (HCFs) (As defined under Bio-Medical Waste Management Rules, 2016) - 501 to 1,000 bedded HCFs				
5.3	Grossly Polluting/Category/Others	Yes				
5.4	Scale of Industry based on Capital Investment (Micro/Small/Medium/Large))	Total Capital Investment (Rs.)	900.0			
		Scale/Classification	medium			
5.5	Products / By-Products: Manufacturing capacity (TPD/TPA)	Products/ By-products	Capacity			
		HOSPITAL -900 Beds	0			
		nil	0			
5.6	Raw Materials / Chemicals Consumption for manufacturing capacity (TPD & TPA)	Raw Materials	Consumption			
5.7	Brief manufacturing Process with process flow chart and Material Balance, Advantage of Technology etc.	Not Attached				
5.8	Date /Expected date of commencement of production	01/01/2020				
5.9	Number of people to be employed	100				
5.10	Industry Shifts/ Weekly off	Shifts(I/II/III) & in Hours	24 hours			
		Weekly off in days				
5.11	Use of Hazardous Chemicals as per MSHIC Rules	S. No	Chemicals	HS Code	Storage capacity	Daily consumption
5.12	Insurance under PLI Act,1991					

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PART B: WASTE WATER ASPECTS

PART B: WASTE WATER ASPECTS			
6.0	Water Consumption and Wastewater Generation		
6.1	Source of Water	:	[Municipal Supply]
6.2	Authority Granting permission & Quantity permitted	:	Authority: Quantity:
6.3	Water Consumption (KLD) for manufacturing capacity	:	
6.4	Water Usage for manufacturing capacity	:	Purpose : KLD
6.5	Wastewater Generation (KLD) for manufacturing process	:	
	Wastewater from various sources	:	Purpose : KLD
6.6	Wastewater Treatment Systems	:	Type of Effluent KLD Treatment System
6.7	Details Sewage Treatment Plant(s)	:	S. No. Capacity of STPs KLD
	Mode of disposal of treated effluent	:	STP
6.8	Details Effluent Treatment Plant(s)	:	S. No. Capacity of ETPs KLD
	Mode of disposal of treated effluent	:	STP
6.9	Capacity of treated effluent sump / guard pond, if any	:	na
6.10	Schematic diagram of the treatment scheme with inlet/outlet characteristics of each Unit operation/process	:	Not Attached
6.11	Quality of Effluent before & after treatment (at the final outlets) in respect of pH, SS, TDS and constituting major ions, BOD/COD, Oil & Grease, and relevant metals and nutrients as per the process/standards. (Attach analysis report of untreated and treated effluent from the EPA recognized Lab) Note: For proposed unit furnish expected characteristics of the effluent	:	Not Attached
6.12	Name of River/Creek/Estuary/Drain (owner of sewer)/Sea/Land connected to ETP	:	na

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6.13	Details of Solid Wastes separately for 'Hazardous' and 'Other' wastes covered under H&OW Rules, 2016 and other solid wastes not covered under H&OW Rules, 2016, including their management system	:	provided
6.14	Details of treatment-performance and environmental-compliance monitoring and reporting system	:	yes installed
6.15	Any relevant information not covered in the above items	:	no



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201001, GHAZIABAD, 201001, 34663257

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PART C: AIR EMISSION ASPECTS

(Information required in case of industrial establishments having chimneys)

7.0 AIR EMISSION ASPECTS

7.1	Fuel Consumption per Hour and TPD for manufacturing capacity	S. No	Fuel	Quantity	Ash%	S%	
7.2	Details of Stack (Process, fuel, D.G): a. Number of stacks and vents with height and diameter(m) b. Quality and quantity of stack emissions from each stack and vent. c. Major industrial processes / sources of fugitive emission d. Brief account of air pollution control units to deal with the emission						
Stack	Attached to	Fuel	Height (m)	Diameter (m)	Pollutants	Control system	Port Hole & Platform
7.3	D.G. Sets			S. No	KVA	Acoustic status	Height (m)
				1	1010	yes	11
				2	1010	yes	11
7.4	Quality of source emission (before treatment/ control) and after treatment/ controlled emission (at stacks/vent(s) in respect of PM, SO ₂ , NO _x , and other relevant air pollutants as per the process/standards. (Attach analysis reports of stack emissions from the EPA recognized Lab) Note: For proposed unit furnish expected characteristics of the emissions						Not Attached
7.5	Odorous compounds, if any and control measures provided						na
7.6	Details of treatment/control performance and environmental compliance monitoring and reporting system						
7.7	Any relevant information not covered in the above items						na

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PART D: HAZARDOUS WASTE ASPECTS

(Information required in case of industrial establishments generating Hazardous Waste)

8.0 Hazardous Waste Management

8.1	Process generating Hazardous waste	:	S. No	Process	Clause of Schedule I	Quantity/Annum
8.2	Consent/Authorization Required for	:	S. No	Activity	Please tick	
			1	Generation		
			2	Collection		
			3	Storage		
			4	Transportation		
			5	Reception		
			6	Reuse		
			7	Recycling		
			8	Recovery		
			9	Pre-processing		
			10	Co-processing		
			11	Utilization		
			12	Treatment		
			13	Disposal		
			14	Incineration		
8.3	Technical Capabilities / Facilities	:	S. No	Capabilities	:	
8.4	Nature (Characteristics of wastes) and quantity of waste	:	a) Handled per annum:	na		
			b) Stored at any time:	na		
8.5	Mode of Management / Disposal of above Wastes	:	S. No	Disposal	Please tick	
			1.	Secured storage within industrial unit		
			2.	Utilization within the plants (if not, please provide details of utilization)		
			3.	Common TSDF		
				Within the State		
				Outside the State		
			4.	Others:		
8.6	Arrangement for transportation of H.W. to actual users / TSDF	:	na			
8.7	Details of the environmental safeguards and environmental facilities provided for safe handling of all the wastes;	:	na			

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201001, GHAZIABAD, 201001, 34, 363257

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8.8	Hazardous and other wastes Generated as per these rules from storage of hazardous Chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.	na
8.9	For Treatment, storage and disposal facility (TSDF) operators	<p>1. Please provide details of the facility including:</p> <p>a) Location of site with layout map :na Not Attached</p> <p>b) Safe storage of the waste and storage capacity :na</p> <p>c) Treatment processes and their capacities:na</p> <p>d) Secured landfills:na</p> <p>e) Incineration, if any:na</p> <p>f) Leachate collection and treatment system:na</p> <p>g) Firefighting system:na</p> <p>h) Environmental management plan including monitoring: na</p> <p>i) Arrangement for transportation of waste from generators:na</p> <p>2. Please provide details of any other activities undertaken at the TSDF site:</p> <p>na</p>
<p>Note:</p> <p>1. In case of renewal of authorization, previous authorization numbers and dates and provide copies of annual returns of last three years including the compliance reports with respect to the conditions of Prior Environmental Clearance, wherever applicable.</p> <p>2. Provide copy of the Emergency Response Plan (ERP) which should address procedures for dealing with emergency situations (viz. Spillage or release or fire) as specified in the guidelines of CPCB. Such ERP shall comprise the following, but not limited to:</p> <ul style="list-style-type: none"> • Containing and controlling incidents so as to minimize the effects and to limit danger to the persons, environment and property; • Implementing the measures necessary to protect persons and the environment; • Description of the actions which should be taken to control the conditions of events and to limit their consequences, including a description of the safety equipment and resources available; • Arrangements for training staff in the duties which they are expected to perform; • Arrangements for informing concerned authorities and emergency services; and • Arrangements for providing assistance with off-site mitigatory action. <p>3. Provide undertaking or declaration to comply with all provisions, including the scope of submitting bank guarantee in the event of spillage, leakage or fire while handling the hazardous and other waste.</p>		

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8.10	For Recyclers or pre-processors or co-processors or users of hazardous or other wastes)	a) Nature and quantity of different wastes received per annum from domestic sources or imported or both	na
		b) Installed capacity as per registration issued by the District Industries Centre or any other authorized Government agency.	Not Attached
		c) Provide details of secured storage of wastes including the storage capacity.	na
		d) Process description including process flow sheet indicating equipment details, inputs and outputs (Input wastes, chemicals, products, by-products, waste generated, emissions, waste water, etc.).	Not Attached
		e) Provide details of end users of products or by-products.	na
		f) Provide details of pollution control systems such as Effluent Treatment Plant, scrubbers, etc. including mode of disposal of waste	na
		g) Provide details of occupational health and safety measures:	na
		h) Has the facility been set up as per Central Pollution Control Board guidelines? If yes, provide a report on the compliance with the guidelines.	na
		i) Arrangements for transportation of waste to the facility:	na
8.11	Any relevant information not Covered in the above items	na	

PART E: PAYMENT DETAILS

9.0 Payment Details

9.1	Payment Mode	: Online
9.2	Transaction/Details in case of online	: Payment will be done On Single Window Portal
9.3	Draft details in case of offline	: Amount (Rs):
		: Draft No:
		: In favour of:
		: Bank Name:
9.4	Amount of Fee paid	: Rs. 000000

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SANTOSH HOSPITAL, A UNIT OF SANTOSH TRUST, J. Ambedkar road, Santoshwadi Bus Stand, mallwara, nehru nagar, Ghaziabad, Uttar Pradesh-201006, GHAZIABAD, 201001, 34563257

DECLARATION

- a. I/We declare that the above furnished information is true and correct to the best of my/our knowledge. I/We am/ are aware that furnishing any wrong information is punishable under Section 38(f) of the Air (Prevention & Control of Pollution) Act, 1981, Section 42(f) of the Water (Prevention & Control of Pollution) Act, 1974
- b. I/ We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. in quality and quantity, a fresh application for Consent shall be made and until the grant of fresh Consent is granted, no change shall be made. I/ We am/are aware that the violations of Section 21 attract penal provisions under the relevant provisions of the Air (Prevention & Control of Pollution) Act, 1981; the violations of Section 25 attract penal provisions under the relevant provisions of the Water (Prevention & Control of Pollution) Act, 1974
- c. I/ We herewith submit an affidavit on the basis of which consent to Operate will be issued to me/us and I/ We will be held responsible under Section 39 of the Air (Prevention & Control of Pollution) Act, 1981/under Section 45(A) of the Water (Prevention & Control of Pollution) Act, 1974 for any misleading wrong representation.
- d. I/ We undertake to furnish any other information within one month of its being called by the State Board.

Date: 2025-11-19

Place: ghaziabad

Name & Signature of the Occupier/

Authorized Signatory

G POOVALIGAM

Mandatory Documents to be enclosed for grant of Consent to Operate:

I. Licenses / Certificates:

(a) Legal Status of Company:

- i. Partnership / Proprietary / Company etc.; or
- ii. SSI / MSME Certificate (Udyog Aadhar) / Memorandum of Entrepreneurship, if applicable;

(b) Location of the Project:

- i. Industrial Area: Allotment letter from the respective Industrial Area Development Board / Corporation / Land Possession Certificate; or
- ii. Other than Industrial Area: Registered Land Deed / Land Conversion Certificate from concerned Authority / Rent (or) Lease Agreement in case of the property is on rent / lease;

(c) Mining Project: Mineral Mining Lease permission granted by the Department of Mines & Geology, if applicable;

(d) Environmental Clearance issued by the competent authority

(e) Investment: Chartered Accountant Certificate about proposed Capital Investment

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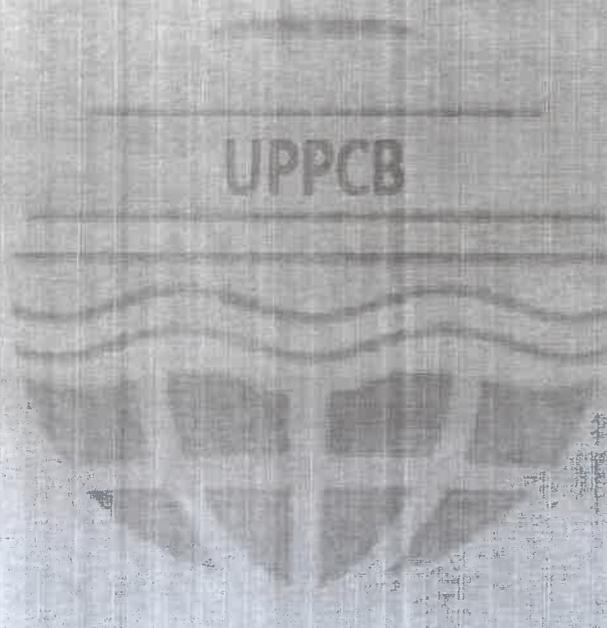
Page 12

2. Technical Details:

- i. Environmental Impact Assessment Report, submitted to SEIAA of State Govt or Govt of India
- ii. Project report comprising manufacturing process, raw materials, wastewater generation from various activity, effluent treatment plant, Fuel used, Sources of emission and air pollution control devices proposed

3. Compliance report of the consent to establish /consent to operate for expansion and renewal, as applicable.**Document List-**

Report showing project cost
Balance sheet Or CA Certificate

The logo of the Uttar Pradesh Pollution Control Board (UPPCB) is centered on the page. It features the acronym 'UPPCB' in a bold, sans-serif font. Below the text are several horizontal wavy lines representing water. At the bottom of the logo is a stylized tree with a central trunk and several branches, each ending in a leaf-like shape.

UPPCB

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201001, GHAZIABAD, 201001, 345 63257

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B/H- 80 29/11/2025

29/11/25

To,

Regional Officer
UP Pollution Control board,
Ghaziabad, U.P.

**Sub - Reply Regarding changes in Application no. 34563257 of CTO and CTO Fee
deposition.**

Dear Sir,

This is reference to Our Application No.34563257 dated 19/11/2025 for consent to renewal.

This is to inform you that at the time of applying application by mistaken we have applied for 900 beds instead of 500 Beds our actual bed Strength is 500 Beds. We have already Deposited Rs 60000/- as fees now we have also Deposited total balance fees of 7,80,000/- on dated 29.11.2025 (NF/INFT/042468995171/UP Pollution Control Board/UPPollution) for the application .(Total Fees-60,000+ 7,80,000=8,40,000).(Copy Enclosed).

Also, We have mentioned our water Consumption incomplete. This is inform you that our water Consumption and discharge is as follows:-

Water consumption	
Domestic	220.0 KLD
Industrial	25.0 KLD
Plantation	5.0 KLD (Treated water)
Washing	5.0 KLD (Treated water)
Water Discharge	
Domestic	200.0 KLD
Industrial	20.0 KLD

So I Request you kindly change our application status from 900 Beds to 500 Beds and update the fees in our application.

Thanking You,

AKR (S) P/S

Yours Sincerely

For Santosh Hospital
1, Ambedkar Road, Opp
Bus stand, Ghaziabad, U.P.

9971844832

Trace/Account — (Where amount to be reversed in case of transaction failure)			125601001990		File Reference — Maximum 10 character		28-11-2025	
Date of Transaction (Current Date or Future date for scheduled transaction)			November 29, 2025					
Transaction type (Within Bank (WIB)/ NEFT (NET)/ RTGS (RTG)/ IMPS (IFC))	Debit Account no. Should be exactly 12 digit	IFSC (Always 11 character alphanumeric and 5th character always 0 (zero). (For ICICI bank accounts keep it blank)	Beneficiary Account No. (Max length for other bank 34 character alphanumeric and for ICICI Bank 12 digit number)	Beneficiary Name (Max length 32 Character) (No Special Character is allowed but Space is allowed)	Amount (₹) (Should not be more than 15 digit including decimals and paise)	Remarks for Client (should not be more than 21 characters)	Remarks for Beneficiary (should not be more than 30 characters)	
WIB	125601001990		469801000048	UP Pollution Control Board	7,80,000.00	UP Pollution Control Bo	SANTOSH TRUST	

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
टी.सी.-12 वी., विभूति खण्ड,
गोमती नगर, लखनऊ

पत्रांक :- H18595 /सी-2/सा0-116/07-18,

दिनांक : 23-4-18

कार्यालय-ज्ञाप

एतद्वारा दिनांक-28 मार्च, 2018 का सम्पन्न हुई बोर्ड की 100वीं बैठक की कार्यसूची संख्या-100.04 पर बोर्ड के नये आर्थिक स्रोतों के सृजन संबंधी प्रस्तुत किए गए प्रस्ताव पर बोर्ड द्वारा प्रदान की गई स्वीकृति के अनुपालन में जैव चिकित्सा अपशिष्ट प्रबंधन नियम, 2016 के अन्तर्गत प्राधिकार एवं सहमति हेतु शुल्क, ई-अपशिष्ट प्रबंधन नियम, 2016 के अन्तर्गत प्राधिकार हेतु शुल्क, प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के अंतर्गत परीक्षण हेतु शुल्क, त्रिस अपशिष्ट प्रबंधन नियम, 2016 के अन्तर्गत प्राधिकार हेतु शुल्क, परिसंकटमय अपशिष्ट व अन्य अपशिष्ट (प्रबंधन एवं सीमापार संचलन) नियम 2016 के अन्तर्गत प्राधिकार हेतु शुल्क निम्नानुसार निर्धारित किया जाता है:-

(A) Structure of Authorization fee under BMW Rules

Sl. No.	Categories	Fee (in Rs.) per annum
1.	Clinics & blood banks	1000/-
2.	Pathological laboratories	5000/-
3.	Veterinary institutions, and animal houses	1000/-
4.	Hospitals, Nursing Homes, HCF, which generates BMW	
(i)	No. of beds less than 50	500/-
(ii)	No. of beds 50 or above and less than 100	2000/-
(iii)	No. of beds 100 or above and less than 200	5000/-
(iv)	No. of beds 200 or above and less than 500	10,000/-
(v)	No. of beds 500 or above	20,000/-
5.	Operator of the facility of bio-medical waste (excluding transportation)	For small Scale Rs. 5000/- For medium Scale Rs. 15,000/- For large Scale Rs. 25,000/-
6.	Transporter of bio-medical waste	5000/-

...2/

Structure of application fee for "Consent to Establish" and "Consent to operate" for units covered under BMW Rules

Sl. No.	Total Capital Investment (in Rs.)	Fee (in Rs.) per annum
1.	Not exceeding 5 lakhs	250/-
2.	above 5 & upto 20 lakhs	500/-
3.	Above 20 & upto 50 Lakhs	1000/-
4.	Above 50 & upto 1 Crore	2000/-
5.	Above Rs. 1 Crore & upto 5 Crore	5000/-
6.	Above Rs. 5 Crore & upto 10 Crore	7500/-
7.	Above Rs. 10 Crore & upto 25 Crore	10000/-
8.	Above Rs. 25 Crore & upto 50 Crore	20000/-
9.	Above Rs. 50 Crore & upto 100 Crore	50000/-
10.	Exceeding Rs. 100 crore	100000/-

(B) Structure of fee for processing of application for Import clearance of Hazardous Chemicals

Particulars	Fees
All Registration for Import	Rs. 25000/-

(C) Structure of application fee for Authorization under Hazardous Waste (Management and Handling) rules, 2016

Particulars	Fees for Authorization (5 years)
All industry for generation/managing/handling/storing /treating /disposing Hazardous Waste	For small Scale Rs. 10,000/-
	For medium Scale Rs. 20,000/-
	For large Scale Rs. 50,000/-
All common TSDF	Rs. 50,000/-

(D) Structure of application fee for Authorization under Solid Waste Management (SWM) Rules, 2016

Particulars	Fees for Authorization (5 years)
All industry for generation/managing/handling/storing/ treating /disposing Solid Waste	Rs. 10,000/-

(E) Structure of application fee for Authorization under E-waste (Management) Rules, 2016

Particulars	Fees for Authorization (5 years)
All industry for generation/managing/handling/storing /treating /disposing E-Waste	For small Scale Rs. 10,000/-
	For medium Scale Rs. 20,000/-
	For large Scale Rs. 50,000/-
Common E-Waste Disposal Facility	Rs. 50,000/-

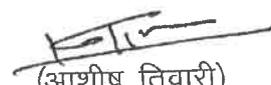
(3)

(F) Structure of application fee for Registration under Plastic Waste Management (PWM) Rules 2016

Particulars	Fees for Authorization (5 years)
All industry for Manufacturing/managing/handling/storing Plastic Waste	Rs. 10,000/-

(G) All red category Large, Medium, Small industries should get their effluent sample and air quality sample analyzed on paid basis from Boards Laboratory on quarterly, half yearly and yearly basis respectively and orange category industries should get their effluent sample and air quality sample analyzed on paid basis from Boards Laboratory on yearly basis.

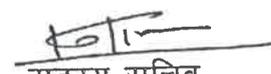
उपरोक्त आदेश तत्काल प्रभाव से लागू माने जायेंगे।


(आशीष तिवारी)
सदस्य सचिव

प्र०सं० एवम् दिनांक : उपरोक्तानुसार।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित :-

1. अध्यक्ष महोदय के निजी सहायक।
2. समस्त नियंत्रक अधिकारी "बोर्ड" मुख्यालय, लखनऊ।
3. समस्त क्षेत्रीय अधिकारी/क्षेत्रीय अधिकारी(प्रभारी), उ०प्र० प्रदूषण नियंत्रण बोर्ड।
4. वेब मास्टर, बोर्ड मुख्यालय को इस निर्देश के साथ कि उक्त कार्यालय ज्ञाप को बोर्ड की वेबसाइट पर अपलोड करायें।
5. गार्ड फाईल।


सदस्य सचिव

उ०प्र० प्रदूषण नियंत्रण बोर्ड,
टी०सी० 12, वी., विभूति खण्ड, गोमती नगर, लखनऊ

पत्रांक- **U 28277 / सी-2 / सा०-346 / 2018**

दिनांक- **07-09-18**

कार्यालय ज्ञाप

बोर्ड के कार्यालय ज्ञाप संख्या एच 18595/सी-2/सा०-346/07-18 दिनांक 23.04.2018 द्वारा वायो-मेडिकल वेस्ट रूल्स, 2016 के अंतर्गत प्राप्त किये जाने वाले प्राधिकार शुल्क के संबंध में कार्यालय ज्ञाप जारी किया गया था । वायो-मेडिकल वेस्ट मैनेजमेंट रूल्स, 2016 के अंतर्गत बिना विस्तार वाले अधिभोगियों को एक बार का प्राधिकार दिया जाना प्राविधानित है । क्लीनिक, ब्लड बैंक, पैथोलॉजी, वेटरिनरी संस्थान एवं एनिमल हाउस बिना विस्तार वाले अधिभोगियों की श्रेणी में चिन्हित होते हैं, जिन्हें वायो-मेडिकल वेस्ट मैनेजमेंट रूल्स, 2016 के अंतर्गत एक बार का प्राधिकार दिया जाना प्राविधानित है । अतः क्लीनिक, ब्लड बैंक, पैथोलॉजी, वेटरिनरी संस्थान एवं एनिमल हाउस से वार्षिक प्राधिकार शुल्क के स्थान पर प्रति प्राधिकार एक बार शुल्क लिया जाना होगा ।

एतद्वारा उपरोक्त को दृष्टिगत रखते हुए बोर्ड के प्राधिकार संबंधी कार्यालय ज्ञाप दिनांक 23.04.2018 में सक्षम अधिकारी के अनुमोदनोपरान्त निम्नानुसार राशोधन किया जाता है :-

Fee Structure for Authorization

Sl. No.	Categories	Fee (in R.s)
1	Clinics & blood banks	1000/- per Authorization (One time authorization as per Rule 10 of Bio Medical Waste Management Rules, 2016)
2	Pathological laboratories	5000/- per Authorization (One time authorization as per Rule 10 of Bio Medical Waste Management Rules, 2016)
3	Veterinary institutions, and animal houses	1000/- per Authorization (One time authorization as per Rule 10 of Bio Medical Waste Management Rules, 2016)
4	Hospitals, Nursing Home, HCF, which generates BMW	
(i)	No. of beds less than 50	500/- per annum
(ii)	No. of beds 50 or above and less than 100	2000/- per annum
(iii)	No. of beds 100 or above and less than 200	5000/- per annum
(iv)	No. of beds 200 or above and less than 500	10,000/- per annum
(v)	No. of beds 500	20,000/- per annum
5	Operator of the facility of bio-medical waste (excluding transportation)	For small Scale Rs. 5000/- per annum For medium Scale Rs. 15,000/- per annum For large Scale Rs. 25,000/- per annum
6	Transporation of bio-medical waste	5000/- per annum

(2)

प्रमाणित किया जाता है कि उपरोक्त विवरण सही है।


अनिल कुमार
अधीक्षक

प्रमाणित किया जाता है कि उपरोक्त विवरण सही है।

प्रमाणित किया जाता है कि उपरोक्त विवरण सही है।

- 1. प्रमाणित किया जाता है कि उपरोक्त विवरण सही है।
- 2. प्रमाणित किया जाता है कि उपरोक्त विवरण सही है।
- 3. प्रमाणित किया जाता है कि उपरोक्त विवरण सही है।
- 4. प्रमाणित किया जाता है कि उपरोक्त विवरण सही है।
- 5. प्रमाणित किया जाता है कि उपरोक्त विवरण सही है।


अनिल कुमार
अधीक्षक

मैसर्स सन्तोष हास्पिटल ए यूनिट ऑफ सन्तोष ट्रस्ट, 1, अम्बेडकर रोड, अपोजिट ओल्ड बस स्टैण्ड, नेहरू नगर, गाजियाबाद की निरीक्षण आख्या।

संस्था द्वारा सहमति जल एवं वायु आवेदन दिनांक 20.11.2025 के क्रम में संस्था का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 26.11.2025 को किया गया। निरीक्षण के समय संस्था प्रतिनिधि के रूप में श्री कुलदीपक सिंह, मेन्टीनेन्स हेड उपस्थित थे। निरीक्षण के समय संस्था कार्यरत पायी गयी। विस्तृत निरीक्षण आख्या निम्नवत् है:-

1. कार्यालय अभिलेखानुसार उक्त संस्था को 500 बैड्स संचालन हेतु राज्य बोर्ड से सशर्त सहमति जल/वायु वैधता अवधि दिनांक 31.12.2008 तक प्राप्त थी।
2. उक्त संस्था द्वारा सहमति जल एवं वायु नवनीकरण हेतु आन लाईन आवेदन दिनांक 20.11.2025 को किया गया, जो वर्तमान में विचाराधीन है। उक्त आवेदन में बैड्स की संख्या 900 अंकित की गयी है, परन्तु संस्था द्वारा अपने पत्र दिनांक 29.11.2025 के माध्यम से अवगत कराया गया कि संस्था में 500 बैड्स है, आवेदन में त्रुटिवश 900 बैड्स अंकित हो गये है।
3. संस्था द्वारा राज्य बोर्ड से बायो मेडिकल वेस्ट नियम 2016 के अन्तर्गत प्राधिकार वैधता अवधि दिनांक 17.04.2022 तक निर्गत है।
4. कार्यालय अभिलेखानुसार संस्था में उत्प्रवाह शुद्धिकरण संयंत्र स्थापित न होने एवं बिना सहमति जल/वायु प्राप्त किये बिना संचालन पाये जाने की दशा में राज्य बोर्ड के पत्र संख्या एच-38228/सी-1/सा0-420/का0ब0नो0-जल/2019 दिनांक 04.07.2019 द्वारा रू0 20,93,750/-की पर्यावरणीय क्षतिपूर्ति करते हुये जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए के अन्तर्गत कारण बताओं नोटिस निर्गत किया गया है, जो वर्तमान में प्रभावी है।
5. कार्यालय अभिलेखानुसार उक्त संस्था द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित अपील संख्या 58/2025 मैसर्स सन्तोष मेडीकल कॉलेज हास्पिटल बनाम उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड दायर की गयी है, जो कि वर्तमान में विचाराधीन है।
6. संस्था द्वारा प्रेषित पत्र के अनुसार संस्था में जल की खपत व निस्तारण का विवरण निम्नवत् है:-

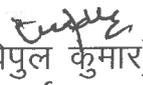
Water consumption	
Domestic	220.0 KLD
Industrial	25.0 KLD
Plantation	5.0 KLD (Treated water)
Washing	5.0 KLD (Treated water)
Water Discharge	
Domestic	200.0 KLD
Industrial	20.0 KLD

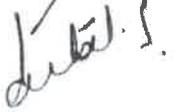
7. संस्था द्वारा घरेलू उत्प्रवाह के शुद्धिकरण हेतु एस0टी0पी0 क्षमता 320 के0एल0डी0 एवं प्रयोगशाला, ओ0टी0 आदि से जनित उत्प्रवाह के शुद्धिकरण हेतु ई0टी0पी0 50 के0एल0डी0 स्थापित व संचालित कर लिया गया है। एस0टी0पी0 की प्रमुख इकाईयां Bar Screen, Oil & Grease Trap, Anoxic tank, MBBR-1 &2, Tube Settler, Multi Grade Filter, activated carbon filter, Filter Press etc है एवं ई0टी0पी0 की प्रमुख इकाईयां Collection with screen chamber, reaction tank-1, 2, 3, tube settler, filter press, common Multi Grade Filter, common activated carbon filter etc है। ई0टी0पी0 एवं एस0टी0पी0 का फाइनल आउटलेट एक है।

8. निरीक्षण के समय ई0टी0पी0 एवं एस0टी0पी0 के माध्यम से हो शुद्धिकृत हो रहे उत्प्रवाह का नमूना एकत्र कर क्षेत्रीय प्रयोगशाला, गाजियाबाद में विश्लेषण हेतु जमा कराया गया। क्षेत्रीय प्रयोगशाला, गाजियाबाद से प्राप्त विश्लेषण आख्या के अनुसार समस्त प्रचालको की मात्रा निर्धारित मानको के अनुरूप पायी गयी। विश्लेषण आख्या संलग्न है।
9. संस्था में वैकल्पिक विद्युत आपूर्ति हेतु 1010 के0वी0ए0 क्षमता डी0जी0 सेट स्थापित पाया गया, जिस पर वायु प्रदूषण नियंत्रण व्यवस्था के रूप में आर0ई0सी0डी0 एवं भू-तल से लगभग 32 मीटर ऊंची चिमनी स्थापित पायी गयी।
10. संस्था द्वारा नवीनीकरण हेतु किये गये आवेदन के साथ निवेश मित्र के माध्यम से रू0 60,000/- 03 वर्ष हेतु जमा किये गये है। संस्था द्वारा प्रस्तुत बैलेन्स शीट के अनुसार संस्था का कुल विनियोजन रू0 25 करोड से 50 करोड के मध्य है। बोर्ड मुख्यालय के कार्यालय ज्ञाप दिनांक 23.04.2018 के अनुसार प्रारम्भिक शुल्क सहित संस्था पर वर्ष 2009 से 2028 तक कुल 8,40,000/- आकलित होती है। संस्था द्वारा बकाया शुल्क 7,80,000/- बोर्ड मुख्यालय के सम्बन्धित खाते में दिनांक 29.11.2025 को जमा किये जाने के साक्ष्य प्रस्तुत किये गये है।

उपरोक्त तथ्यों को दृष्टिगत रखते हुये संस्था को बोर्ड मुख्यालय द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 20,93,750/-पर बोर्ड मुख्यालय स्तर से निर्णय लिये एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए के अन्तर्गत जारी कारण बताओं नोटिस दिनांक 04.07.2019 को निक्षेपण के उपरान्त संस्था को वर्ष 2028 तक की अवधि हेतु सहमति जल/वायु को निर्गत किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।


(सुशील कुमार)
अवर अभियंता


(विपुल कुमार)
सहायक पर्यावरण अभियंता

क्षेत्रीय/अधिकारी




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ANNEXURE R-11

क्षेत्रीय कार्यालय—उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.up.gov.in, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 1638 / C / 5-298 / 2025

दिनांक 01/12/2025

सेवा में,

मुख्य पर्यावरण अधिकारी(वृत्त-1),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय:—मैसर्स सन्तोष हास्पिटल ए यूनिट ऑफ सन्तोष ट्रस्ट, 1, अम्बेडकर रोड, अपोजिट
ओल्ड बस स्टैण्ड, नेहरू नगर, गाजियाबाद के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। संस्था द्वारा सहमति जल एवं वायु आवेदन दिनांक 20.11.2025 के क्रम में संस्था का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 26.11.2025 को किया गया। विस्तृत निरीक्षण आख्या संलग्न है।

आख्यानुसार संस्था को बोर्ड मुख्यालय द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रू० 20,93,750/-पर बोर्ड मुख्यालय स्तर से निर्णय लिये एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए के अन्तर्गत जारी कारण बताओं नोटिस दिनांक 04.07.2019 को निक्षेपण के उपरान्त संस्था को वर्ष 2028 तक की अवधि हेतु सहमति जल/वायु को निर्गत किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित की जा रही है।

संलग्नक:उपरोक्तानुसार।

भवदीय

(अंकित सिंह)
क्षेत्रीय अधिकारी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD



पंजीकृत

दिनांक 09/12/25

पत्रांक : H35590 / सी-1/सा-420/का0ब0नो-निक्षेप/2025

सेवा में,

मैसर्स सन्तोष हॉस्पिटल ए यूनिट ऑफ सन्तोष ट्रस्ट,
1, अम्बेडकर रोड, अपोजिट ओल्ड बस स्टैण्ड, नेहरू नगर,
गाजियाबाद।

विषय: उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अंतर्गत जारी कारण बताओ नोटिस दिनांक 04.07.2019 को निस्तारित किये जाने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक बोर्ड मुख्यालय के पत्रांक-एच38228/सी-1/सा0-420/का0ब0नो-जल/2019, दिनांक 04.07.2019 द्वारा मैसर्स सन्तोष हॉस्पिटल ए यूनिट ऑफ सन्तोष ट्रस्ट, 1, अम्बेडकर रोड, अपोजिट ओल्ड बस स्टैण्ड, नेहरू नगर, गाजियाबाद के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अंतर्गत कारण बताओ नोटिस जारी किया गया था।

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद के प्राधिकारियों द्वारा इकाई का निरीक्षण दिनांक 18.10.2025 को किया गया। निरीक्षण आख्यानसार निरीक्षण के दौरान इकाई में स्थापित ई0टी0पी0 स्थापित एवं संचालित कर लिया गया है। ई0टी0पी0 एवं एस0टी0पी0 का फाइनल आउटलेट एक है। निरीक्षण के दौरान ई0टी0पी0 के माध्यम से निस्तारित उत्प्रवाह का नमूना एकत्रित कर क्षेत्रीय कार्यालय की प्रयोगशाला में विश्लेषित कराया गया, जो मानकों के अनुरूप है। उद्योग के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 20,93,750/- के संबंध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित अपील संख्या-58/2025 मैसर्स सन्तोष मेडीकल कॉलेज हॉस्पिटल बनाम उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड में चुनौती दी गई है, जो कि वर्तमान में विचाराधीन है।

क्षेत्रीय अधिकारी, गाजियाबाद द्वारा पत्रांक-1638/सी/एस-298/2025, दिनांक 01.12.2025 के माध्यम से प्रेषित आख्या में इकाई को बोर्ड मुख्यालय द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 20,93,750/- पर बोर्ड मुख्यालय स्तर से निर्णय लिये जाने एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अंतर्गत जारी कारण बताओ नोटिस दिनांक 04.07.2019 को निक्षेपण के उपरान्त संस्था को वर्ष 2028 तक की अवधि हेतु सहमति जल/वायु को निर्गत किये जाने की संस्तुति की गई है।

अतः उपरोक्त के अनुरूप में क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा प्रेषित आख्या/संस्तुति दिनांक 01.12.2025 के आधार पर सम्यक विचारोपरान्त मैसर्स सन्तोष हॉस्पिटल ए यूनिट ऑफ सन्तोष ट्रस्ट, 1, अम्बेडकर रोड, अपोजिट ओल्ड बस स्टैण्ड, नेहरू नगर, गाजियाबाद के विरुद्ध अधिरोपित रू0 20,93,750/- (रुपया बीस लाख तिरानबे हजार सात सौ पचास मात्र) की पर्यावरणीय क्षतिपूर्ति के संबंध में मा0 उच्चतम न्यायालय द्वारा अपील संख्या-757-760/2013 में पारित आदेश दिनांक 04.08.2025 के अनुपालन में एवं मा0 एन0जी0टी0 में योजित अपील संख्या-58/2025 में पारित अन्तिम निर्णय के अधीन पर्यावरणीय क्षतिपूर्ति का बिन्दु आस्थगित रखते हुए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अंतर्गत जारी कारण बताओ नोटिस दिनांक 04.07.2019 को सक्षम अधिकारी से प्राप्त अनुमोदनोपरान्त निम्न शर्तों के अधीन निस्तारित किया जाता है:-

- इकाई को राज्य बोर्ड से निर्गत सशर्त सहमति जल/वायु की अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।
- इकाई द्वारा बायो मेडिकल वेस्ट नियम, 2016 का अनुपालन सुनिश्चित किया जाये।
- इकाई द्वारा जल एवं वायु प्रदूषण नियंत्रण व्यवस्था का सुचारु संचालन एवं रख-रखाव उचित प्रकार से सुनिश्चित किया जाये, जिससे कि उत्प्रवाह एवं उत्सर्जन निर्धारित मानकों के अनुरूप रहे।
- इकाई के ई0टी0पी0 आउटलेट की राज्य बोर्ड की प्रयोगशाला से भुगतान पद्धति के आधार पर विश्लेषण कराकर आख्या राज्य बोर्ड को 03 माह के अन्दर प्रेषित किया जाना सुनिश्चित करें।
- मा0 उच्चतम न्यायालय/मा0 उच्च न्यायालय/मा0 एन0जी0टी0/केन्द्रीय प्रदूषण नियंत्रण बोर्ड/सी0ए0क्यू0एम0 द्वारा समय-समय पर पारित आदेशों का इकाई द्वारा अक्षरशः अनुपालन सुनिश्चित किया जाये।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत।

भवदीय,

Digitally signed by

ANAND KUMAR ANAND,

मुख्य पर्यावरण अधिकारी (प्रभारी), वृत्त-1

Date: 09-12-2025

16:53:46

प्रतिलिपि : निम्नलिखित को सूघनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

- जिलाधिकारी, गाजियाबाद।
- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

मुख्य पर्यावरण अधिकारी (प्रभारी), वृत्त-1